P-24039/78/2022-IPR-VI

Government of India

Ministry of Commerce & Industry Department for Promotion of Industry and Internal Trade IPR - International Policy Section

Vanijya Bhawan, New Delhi. Dated: 10th May, 2024

DEPUTATION ORDER

Sanction of the President is hereby accorded to the foreign deputation of the following officers for participating in the **Diplomatic Conference to Conclude an International Legal Instrument Relating to Intellectual Property, Genetic Resources and Traditional Knowledge Associated with Genetic Resources from May 13 to 24, 2024** (excluding travel time and enforced half, if any):

S. No.	Name	Duration
i.	Mr. Rajesh Kr. Singh, Secretary, DPIIT, Head of Delegation	May 13-14
ii.	Ms. Himani Pande, Additional Secretary, DPIIT, Deputy Head of Delegation	May 20-24
iii.	Prof. (Dr.) Unnat P. Pandit, CGPDTM	May 13-16
iv.	Dr. Kajal, Director, DPIIT	May 20-24
V.	Mr. Karan Thapar, Director, DPIIT	May 13-24
vi.	Mr. Deepak Kumar, Assistant Director, DPIIT	May 14-17

2. The tour of the officers will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The officers will be entitled to the following expenditure during deputation:

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Air fare	As per entitled class
Airport tax (If any)	As per actuals
Daily allowances	As admissible
Hotel accommodation	As per entitlement
Contingency	As per norms
Local Transport (including airport drop and	To be provided by PMI, Geneva
pickup)	
Mobile phone	As per entitlement as per Para 5 of M/o Finance's
	O.M. dated 26.03.2018
Excess Baggage	As per norms
Business Centre Facilities	On actual basis
Enforced halts including lodging and	As per entitlement
transport	

4. During the period of deputation, the officers will draw their pay and allowances in the existing capacity. The expenditure on their pay and allowances will be debitable to the same budget head

to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.

- 5. The other entitlements of the officers including medical facilities will be as laid down in the orders issued by the Ministry of Finance/Ministry of External Affairs from time to time.
- 6. All admissible expenditure in respect of officers from DPIIT at S. Nos. (i)&(ii) and (iv) to (vi) towards Air passage/Hotel Accommodation/TA/DS/Airport Tax/Medical Expenses/Mobile Phone/excess baggage etc. will be debitable to the Head 2852.80104.01.01.12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2024-25. DSA etc. may be paid to them by PMI, Geneva. Hotel accommodation will be arranged by the PMI, Geneva.
- 7. All admissible expenditure in respect of Prof. Unnat P. Pandit, CGPDTM at S. Nos. (iii) towards Air passage/Hotel Accommodation/TA/DS/Airport Tax/Medical Expenses/Mobile Phone/excess baggage etc. will be debitable to the Head 3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2024-25. DSA etc. may be paid to them by PMI, Geneva. Hotel accommodation will be arranged by the PMI, Geneva.
- 8. The delegates will be carrying GI products for the purpose of display and for handing over as mementos to international delegates, which will be contributing to the excess baggage as mentioned in Paras 6 and 7 above.
- 9. For local transport, one vehicle for Secretary, DPIIT for the period 12-15 May, 2024 and one vehicle for managing the work of India's Pavilion at the Diplomatic Conference and for delegation be arranged for the entire duration of the conference i.e 12-25 May, 2024.
- 10. The officers will furnish a report on their visit after return from abroad.
- 11. This sanction will be treated as an authority for the payment.
- 12. This issues with the concurrence of AS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No. 241 dated 08/05/2024 of File No. P-24039/78/2022-IPR-VI (Comp No.. 68670).

(**Deepak Kumar**) Assistant Director

To:

The Pay & Accounts Officer (PAO), DPIIT, Udyog Bhawan.

Copy to:

- 1. The Head of Chancery, PMI, Geneva, hoc.genevapmi@mea.gov.in
- 2. Dr. Rajesh Sharma, Counsellor, PMI, Geneva, eco.genevapmi@mea.gov.in
- 3. The Joint Secretary (MER), MEA, Jawaharlal Nehru Bhavan, New Delhi.
- 4. The Joint Secretary (Central Europe), MEA, Jawaharlal Nehru Bhawan, New Delhi.
- 5. The Chief Controller of Accounts, DPIIT, Udyog Bhavan, New Delhi.
- 6. OSD to Secretary, DPIIT
- 7. PPS to AS(HP)

- 8. Prof. (Dr.) Unnat P. Pandit, CGPDTM
- 9. Sr. PPS to Dir. (Dr. Kajal), DPIIT10. Mr. Karan Thapar, Director, DPIIT
- 11. Mr. Deepak Kumar, Assistant Director, DPIIT
- 12. Fin-II Section for uploading in FVMS/Protocol Section//Guard File
- 13. Establishment-I, Vanijya Bhawan, New Delhi.